

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Joint Application No.1623/2007

In 315
Original Application No. 315 /2007
This the 27th day of July 2007

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

1. Uday Charan Lai aged about 47 yeas, son of Late V.P. Srivastava, R/o Plot No.421/6 Sheo Daspur Manduadih, Varanasi.
2. Chandramani Dwivedi aged about 44 years, son of Sri N.D. Dwivedi, R/o Railway Quarter No.638 H D.L.W., Varanasi.
3. Sunil Kumar Singh aged about 43 years, son of Sharda Singh, R/o D59/235-3B, Nirala Nagar, Mahmurganj, Varanasi.
4. Anil Kumar Dixit aged about 43 years, son of Late U.N. Dixit, R/o S-26/241 Kha Gautam Vihar Colony, Merapur Bashi, Varanasi.
5. Pramod Narayan Upadhyay aged about 45 years, S/o Sri Ram Yash Upadhyay, R/o Post Janso-Ki-Madahi, Chandoli.
6. Dharmod Lal aged about 44 years, S/o Late S.N. Johri, R/o H.No.35 Malviya State, Vijay Nagar, Kanpur Road, Lucknow.

...Applicant.

By Advocate: Shri Vijay Dixit.

Versus.

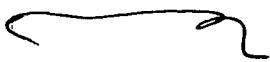
1. Secretary, Railway Board, Rail Bhawan, New Delhi.
2. Deputy Director Establishment (Welfare), Railway Board, Rail Bhawan, New Delhi.
3. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

By Advocate: Shri Atul Dixit for Shri K.K. Shukla.

ORDER (Oral)**BY HON'BLE MR. M. KANTHAIYAH, MEMBER JUDICIAL.**

Heard Shri V. Dixit, the learned counsel for the applicant and Shri Atul Dixit for Shri K.K. Shukla, the learned counsel for respondents.

2. The applicants have filed this O.A. to issue directions to the respondents giving First Class Privilege Passes to the applicants as have been provided to the similarly situated persons of the same panel of employment notice No.1/82 as well as of 1/82-83. They have also filed representation Dt. 11.06.2007 covered under (Annexure-15) and also relied on the judgments passed in O.A.No.114/2003 Dt. 16.08.2004 on the file of Central Administrative Tribunal, Principal Bench, New Delhi, O.A. No. 604/2005 Dt. 09.12.2005, O.A.No.495/2006 Dt. 19.10.2006 and also O.A.No.203/2007 Dt.18.05.2007 on the file of this Tribunal to substantiate their claims made in this OA. It is the submission of the applicants counsel that if their representation Dt. 11.06.2007 (Annexure-15) is considered and appropriate reasoned orders are passed as per rules after taking into account of above judgments covered under Annexure-9, Annexure-11, Annexure-13 and Annexure-16, the purpose of this OA would be served. The learned counsel for respondents have no objections for consideration of such representation of the applicants and passing the appropriate reasoned orders as per rule after taking into account of earlier judgments covered under Annexure-9, Annexure-11, Annexure-13 and Annexure-16.



3. In view of the above circumstances, the original application is disposed of with a direction to the respondents to consider the pending representation of the applicants Dt. 11.06.2007 covered under (Annexure-15) and pass reasoned order taking into account earlier judgments covered under Annexure-9, Annexure-11, Annexure-13 and Annexure-16 in accordance with rules and regulations within a period of two months from the date of the receipt of a certified copy of this order. However, the applicants are also permitted to submit a fresh consolidated representation along with the copy of this order. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

27.7.07.

/amit/.